

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.07.2021 AT 10:30 AM THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : NISHANT CHAUHAN V/S YOADS MEDIA PVT LTD & ORS  
SECTION : 241/244 OF COMPANIES ACT 2013

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : SH. SUHAIL AHMAD ANSARI, ADV.

COUNSEL FOR RESPONDENT : SH. SANJIV SINGH, Sr. ADV, SH. ABHISHEK SINGH, ADVS.

CP NO.186/ALD/2020

The matter was taken up today through Video Conferencing.

Heard Sh. Suhail Ahmad Ansari, Advocate for the Petitioner and Sh. Sanjiv Singh, Sr. Advocate assisted by Abhishek Singh for the Respondent through video conferenceing.

Learned counsel for the Petitioner states that he has received an application for impleadment of the <sup>propose</sup> ~~said~~ respondents who are neither the shareholder and nor the necessary party and therefore, the application deserve to be dismissed.

Learned Sr. counsel for the Respondent states that the party sought to be impleaded is brother in law of the director and a necessary party.

The learned counsel for the Petitioner shall file reply to the said application alongwith rejoinder in the main petition by the next date fixed.

Accordingly, put up in the week commencing 23<sup>rd</sup> August, 2021 before the Regular Court/Video Conferencing.

Dated : 15.07.2021

  
JUSTICE RAJESH DAYAL KHARE  
(MEMBER JUDICIAL)